

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.7**  
**(IB)-1059(PB)/2020**

**IN THE MATTER OF:**

Satvir Singh Gulia	...	Applicant/Petitioner
Vs		
M/s. Emaar MGF Land Ltd.	...	Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 07.11.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**

**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**

**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant	:	Mr. Sanjay Rathi, Adv.
For the Respondent	:	Mr. Sudhir Makkar, Sr. Adv., Ms. Pooja Mahajan, Mr. Savar Mahajan, Ms. Saumya Gupta, Mr. Daksh Ahluwalia, Mr. Karan Vir Khosla, Adv.

**ORDER**

**IA-3985/2022**

Ld. Counsel Mr. Sanjay Rathi appeared on behalf of the Petitioner.

In terms of our earlier order, Ld. Sr. Counsel Mr. Sudhir Makkar for the Respondent stated that the reply to the main petition has been filed on 06.11.2023 and the copy has been served on the Ld. Counsel for the Petitioner who seeks a short date to file his Rejoinder. The last and final opportunity will be granted to file the Rejoinder. No further adjournment will be granted.

Ld. Counsels undertook to prepare brief argument notes, a list of dates & events along with page numbers, and convenience compilation if necessary.

At the request, list the matter for a physical hearing **on 22.11.2023.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**